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Tamil Nadu Panchayats (Second Amendment) Act, 2006 6 of 2006

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Tamil Nadu Panchayats (Second Amendment) Act, 2006 6 of 2006

An Act further to amend the Tamil Nadu Panchayats Act, 1994. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on the February 2, 2006 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.37, page 13, dated February 3, 2006.

1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Panchayats (Second Amendment) Act, 2006.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

2. Amendment Of Section 198 :-

In Section 198 of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994), in sub-section (2), for the expression "four other members ", the expression "five other members " shall be substituted.